



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.3537/2020
(S.W.P. No.2967/2002)

Wednesday, this the 9th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Ashok Kumar Atri, Aged 47 years, S/o Mr. T.R. Atri, R/o H.No. 219, Sector No.1, Channi Himmat, Jammu, (Commandant IRP Vth Bn).

...Applicant
(Mr. Sheikh Shakeel Ahmed, Advocate)

Versus

1. State of Jammu and Kashmir, through its Chief Secretary, Civil Secretariat, Jammu.
2. The State of Jammu and Kashmir through Financial Commissioner (Home), Civil Secretariat, Jammu.
3. The Director General of Police, Police Head Quarter, Jammu.

...Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant filed S.W.P. No.2967/2002 before the Hon'ble High Court of Jammu & Kashmir at Jammu, seeking a direction to the respondents to dispose of his representation for upgradation of certain APRs.



2. The respondents have also filed a detailed reply.
3. In view of the re-organization of the State of Jammu & Kashmir, the S.W.P. has been transferred to this Tribunal and re-numbered as T.A.No.3537/2020.
4. Mr. Sheikh Shakeel Ahmed, learned counsel for applicant has submitted that he is not in contact with his client for the past several years and reported no instructions. The record also discloses that by every possibility, the applicant may have retired from service.
5. We, therefore, close the T.A. on reporting no instructions. There shall be no order as to costs.

(A K Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 9, 2020

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